

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

10. IA-2167/2024 in C.P.(IB)/1149(MB)/2020

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 06.05.2024

NAME OF THE PARTIES: Leo Meridian Infrastructure Projects & Hotels
Limited
Vs
Cinema Venture Private Limited

SECTION: 9, 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of
NCLT, 2016

ORDER

1. Ld. Counsel for the Respondent present.
2. Counsel for the Respondent seeks time to file reply. Three weeks' time is granted. Copy of the reply to be served upon the Applicant at least three days in advance of the next date of hearing.
3. List this matter on **21.06.2024** for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)